

SUPREME COURT OF INDIA

B.S. Jayashree

Vs.

Ashok R. Kamble

(S.P.Bharucha, D.P.Mohapatra and R.P.Sethi JJ.)

15.03.1999

ORDER

The Text below is only a summarized version of the order pronounced

Transfer petition allowed as the appellant was residing in Banglore with eight-year-old daughter.